

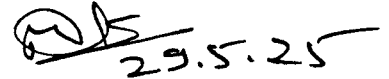
HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 457/Confdl. /2025
I-8-2/2002(Part-XVII)

Bilaspur, dated 29/05/2025

Copy of notification No. F.No. 10/121/2016-NCLT(Pt.-V) dated 21.05.2025 issued by the Secretary-In-Charge, National Company Law Tribunal, New Delhi **regarding filling up the posts of Joint Registrar on deputation basis in National Company Law Tribunal (NCLT), Benches at New Delhi and Ahmedabad** is enclosed herewith for information of the candidates concerned.


29.5.25

(Maneesh Kumar Thakur)
Registrar General

Encl: As above

F. No. 10/121/2016-NCLT(Pt.V)
Govt of India
NATIONAL COMPANY LAW TRIBUNAL

6th Floor, Block-3,
CGO Complex, Lodhi Road,
New Delhi- 110003

Dated: 21/05/2025

Notification

Subject: Filling up various posts in National Company Law Tribunal Benches on deputation basis.

--00--

Applications are invited for filling up the following posts in National Company Law Tribunal (NCLT) for filling up existing/future vacancies in its benches as detailed below;

S/N	Post	Bench	Pay level	No of posts (Tentative)
1	Joint Registrar	New Delhi	Level-13 (Rs 123100-215900)	2
		Ahmedabad		1
2	Deputy Registrar	Chandigarh	Level-12 (Rs 78800-209200)	1
		Chennai		1
		Indore		1
		Mumbai		1
3	Assistant Registrar	Bangalore	Level-11 (Rs 67700-208700)	1
		Chennai		1
		Jaipur		1
		Kolkata		1

2. Vacancy position is tentative and may increase or decrease. The selected candidate will be required to serve at NCLT Bench for which he/she is selected.

3. The candidates who apply for the post(s) will not be allowed to withdraw their application(s) subsequently. Candidates who are not willing to join upon Selection may kindly not apply for the deputation posts.

4. The details of the post, along with eligibility criteria, educational qualification/ experience etc. required for the post is given in the enclosed **Annexure-I**. The National Company Law Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020 may kindly be seen at NCLT website, i.e., <https://nclt.gov.in> under the link 'Career'.

5. The period of appointment on deputation will be initially for a period of three years or till further orders, whichever is earlier. Other terms and conditions of service shall be governed by O.M. No. 6/8/2009-Estt..(Pay II) dated 17th June, 2010 of Department of Personnel & Training, Ministry of Personnel Public Grievances & Pensions, Govt. of India as amended from time to time.

22/05/25
3:20pm

6. The officers and staff joining/already joined in NCLT on deputation, and already availing GPRA facility in their parent body, have been allowed to continue the benefit of GPRA on joining NCLT. However, the officers and staff not already availing GPRA in their parent body will not be eligible to apply for General Pool Residential Accommodation on joining NCLT on deputation.

7. Maximum age limit for appointment on deputation to the above posts is 56 years as on the closing date of receipt of applications.

8. Last date for receipt of applications will be 60 days from the date of publication of the advertisement in the Employment News/Rozgar Samachar.

9. Willing and eligible officers may submit their applications, duly filled in the prescribed proforma through proper channel only.

10. The documents required for the considering of application are:

- a) Bio-data in Prescribed Proforma(Annexure-II)
- b) Supporting certificate/ documents in respect of claimed educational qualifications including essential qualifications of Bachelor Degree.
- c) Cadre Clearance certificate stating that in event of selection, he will be relieved immediately issued by cadre controlling authority.
- d) Attested photocopies of the APARs/ACRs for the last 5 years.
- e) Vigilance Clearance Certificate and Integrity Certificate issued by the respective department.
- f) The details of major/minor penalties imposed on the officer during the last 10 years.
- g) Details of experiences in terms of eligibility criteria for the post may also be clearly mentioned in bio-data form.

11. Application in the prescribed proforma (**Annexure-II**) complete in all respect along with the certificate attached to the application from the employer/head of office/forwarding authority and certified copies of ACRs/APARs for the last five years may be sent to the following address:-

**The Secretary, NCLT
National Company Law Tribunal,
6th Floor, Block No. 3, C.G.O. Complex,
Lodhi Road, New Delhi – 110 003.**

12. Applications received after the last date, or incomplete in any respect or those not accompanied by the documents/ information as per Para 10 above will not be considered. The Cadre Authorities may ascertain that the particulars sent by the officers are correct as per the records. The eligibility criteria and application form as well as Recruitment Rules are also available on NCLT website **www.nclt.gov.in (under“Career”)**.

Sd/-
(Utkarsh Yadav)
Secretary-In-Charge, NCLT
Tel: 011-24361685

Details of eligibility Conditions for the posts of Joint Registrar

Post	Eligibility Conditions
Joint Registrar	Officers of the Central Government or State Governments or Union Territories or Courts or Tribunals or statutory organisations or State/Higher Judicial Service;- (a) (i) holding analogous post on regular basis in the parent cadre or department; or (ii) a post in level-12 in pay matrix of Seventh Central Pay Commission with five years regular service; or (iii) a post in level-11 in pay matrix of Seventh Central Pay Commission with ten years regular service. (b) (i) Degree in law from a recognised University; and (ii) Experience in personnel and administrative matters. Note 1: The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion. Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment shall ordinarily not exceed five years. Note 3: The maximum age-limit for appointment by deputation shall not be exceeding fifty six years as on the closing date of receipt of applications. Note 4: For purposes of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding level in the pay matrix of the Seventh Central Pay Commission

Details of eligibility Conditions for the posts of Deputy Registrar	
Post	Eligibility Conditions
Deputy Registrar	Officers working under Central Government or State Governments or Union Territories or Courts or Tribunals or statutory organisations a degree in law from a recognised University. (a) (i) holding analogous post on regular basis; or (ii) a post in level 11 as per pay matrix of Seventh Central Pay Commission or equivalent with five years' regular service in the grade, (b) Having experience in administrative or establishment or court matters. Note 1: The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion. Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment shall ordinarily not exceed five years. Note 3: The maximum age-limit for appointment by deputation shall not be exceeding fifty six years as on the closing date of receipt of applications. Note 4: For purposes of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding level in the pay matrix of the Seventh Central Pay Commission

Details of eligibility Conditions for the posts of Assistant Registrar	
Post	Eligibility Conditions
Assistant Registrar	Officers working under Central Government or State Governments or Union Territories or Courts or Tribunals possessing degree in law from a recognised University;- (a) (i) holding analogous post on regular basis; or (ii) a post in level 9 and 10 as per pay matrix of Seventh Central Pay Commission or equivalent with five years' regular service in the grade; or (iii) a post in level 8 as per pay matrix of Seventh Central Pay Commission or equivalent with six years' regular service in the grade, (iv) a post in level 7 in pay matrix of Seventh Central Pay Commission with seven years' regular service in the grade, (b) Having experience in administrative or establishment or court matters. Note 1: The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion. Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment shall ordinarily not exceed five years. Note 3: The maximum age-limit for appointment by deputation shall not be exceeding fifty six years as on the closing date of receipt of applications. Note 4: For purposes of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding level in the pay matrix of the Seventh Central Pay Commission

ANNEXURE – II**APPLICATION FOR THE POST OF JOINT REGISTRAR/ DY. REGISTRAR/ ASSISTANT REGISTRAR ON DEPUTATION BASIS IN NATIONAL COMPANY LAW TRIBUNAL**

Paste here self
attested passport size
coloured photograph

1.	Post Applied For	:				
2.	Name of the Bench applied for	:				
3.	Name (IN BLOCK LETTERS)	:				
4.	Date of Birth	:				
5.	Date of retirement under Central Government Rules	:				
6.	Service to which you belong	:				
7.	Whether SC/ST	:				
8.	Office Address	:				
	Telephone No.	:				
	Fax No.	:				
9.	Correspondence Address	:				
	Telephone No.	:				
	Mobile No.	:				
	Email id (mandatory)	:				
10.	Permanent Address	:				
11.	Level in Pay Matrix along with Present Pay, Present Post held and date of present posting	:				
12.	Educational Qualifications (Matric onwards)					
	Exam Passed	Name of University/ Institute/ Board	Year of Passing	Duration of Course	Subjects	Percentage of Marks (Mention Distinction, if any)

13	Details of employment (in Chronological order).						
Sl. No	Name of the office	Post held	Period		Nature of appointment (Regular/ Ad-hoc/ Deputation)	Level in Pay Matrix/Pay band and Grade Pay	Nature of duties
			From	To			
14.	Nature of present employment i.e. Permanent/Ad-hoc/ Temporary				:		
15.	In case the present employment is held on deputation, please state: a) The date of initial appointment: b) Period of appointment: c) Name and address of the present office / organization: d) Name and address of parent office/ organization :				:		
16.	Details of training undergone				:		
17.	Details of proficiency in computer				:		
18.	Any other information, applicant wants to furnish				:		
19.	Please state briefly how you find yourself best suitable for the post applied for:						

Applicants not holding the post in the Level in Pay Matrix/Pay Band/Grade Pay pertaining to Central Government should indicate the equivalent of the Pay Scale viz-a-viz the Central Government's pay scales.

I have carefully gone through the vacancy circular/advertisement and I am well aware that the Curriculum Vitae duly supported by documents submitted by me will also be assessed by the Selection Committee at the time of selection for the post. It is also certified that the information furnished above is correct and true to the best of my knowledge. In the event of my selection I shall abide by the terms and conditions of services attached to the post.

Place:

Date:

Signature of the Candidate _____

Address:

Certificate to be furnished by the Employer/Head of Office/ Forwarding Authority:

Certified that the above particulars furnished by Shri/Smt. _____ are correct and he/she possesses educational qualifications and experience mentioned in vacancy circular. It is also certified: -

1. That there is no vigilance/disciplinary case or criminal case pending or contemplated against Shri/Smt. _____.
2. That his/her integrity is certified
3. That his/her CR/ APAR dossier in original is enclosed/photocopies of the ACRs/APARs for the last five years duly attested by an officer of the rank of Under Secretary to the Government of India or above, are enclosed.
4. That no major/minor penalty has been imposed on him/her during the last ten years.
5. That the cadre controlling authority has no objection to the consideration of the applicant for the post applied for.

Place:

Date:

Signature :

Name :

Designation :

Tel. No.

(Office Seal)

List of enclosures:

- 1.
- 2.